

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No. 607/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th January 2018, 10.30 A.M

Name of the Company		Ashok Engineering & Construction Co.-Vs-Malik Infrastructure India Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

①	Nim Dem Dorjee, Advocate	Applicant	Nim Dem Dorjee 17/01/18
②	Farooque Ali, Advocate	Applicant	[Signature] 17/1/18

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel for the operational creditor has sought leave of the Court to withdraw the petition in view of the settlement between the parties.

ORDER

Prayer is allowed. Petition is dismissed as withdrawn.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)